

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
**Srinagar/Jammu**  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 9242- JK (LD) of 2025**

**DATED: - 01 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
Secretary to Government  
Dated: 01.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 9242- JK (LD) of 2025 dated 01.08.2025.**

| <b>S No.</b> | <b>Title of the Case</b>   | <b>OIC</b>  |
|--------------|--|---|
| 1            | Case FIR No. 40/2023 P/S Khansahib, Offence U/S 370 IPC and 14 A, (b) Foreigner Act, 4 passport Act, titled UT of J&K V/S Mohammad Ayoub Khan and Ors. | <b>Mr. Anzar Shah JKPS, SDPO Khansahib.</b>                                     |
| 2            | Case FIR No.08/2024,P/s Budgam U/s 10 and 13 of ULA(P) Act titled Syed Imtiyaz Hyder V/s UT of J&K   | <b>Shri Sajad Malik, Dy. SP Hqrs. Budgam.</b>                                   |
| 3            | WP(C) No. 349/2025 titled Owais Ahmad Dar and others Vs. UT of J&K and others.   | <b>Mr. Tanveer Ahmad-DSP, Area Commandant Homeguards Shopian</b>                |
| 4            | OWP No. 80/2014 titled Akther Hussain Najar Vs. State of J&K and others.   | <b>Mr. Mohammad Nawaz Khanday- JKPS Dy.SP HQ, Pulwama.</b>                      |
| 5            | Show cause notice in case No. 154/9/18/2022-ad regarding custodial death of Abdul Latif in custody of P/S Chatroo, District Kishtwar, J&K.             | <b>Sh. Sumit Bhagat, DySP PC Dachan.</b>  |
| 6            | WP(C) No. 1295/2025 titled Ashiq Hussain Factoo Vs. UT of J&K and others.  | <b>Mr. Mohammad Irfan Khan (JKPS), Superintendent, District Jail, Udhampur.</b> |



